

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 106
(IB)-3392(ND)2019

IN THE MATTER OF:

Arihant Trader ... Applicant

Vs.

Giesecke and Devrient India Pvt. Ltd. ... Respondent

Order under Section 7 of IBC.

Order delivered on 18.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rohit Rathi, Advocate
For the Respondent : Mr. S. V. Rateria, Adv.

ORDER

Pleadings are complete. On 27.01.2021, adjournment was sought by the Learned Counsel for the Corporate Debtor on the ground of medical emergency. Today Proxy-Counsel for the Corporate Debtor present in physical mode of hearing and states that arguing counsel has moved away due to bereavement in the family. Proxy-Counsel undertakes to file the details of the medical reason as well as the travel details of the arguing counsel before the next date of hearing and serve the copy to the other side.

The parties are at liberty to file written submissions not more than three pages before the next date of hearing.

No further adjournment will be granted.

List for final hearing on 06.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)